

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 204 of 2019

The State of Jharkhand and others Appellants

Versus

Sanjay Kumar Respondent

With

L.P.A. No. 196 of 2018

With

I.A. No.2038 of 2020

The State of Jharkhand and others Appellants

Versus

1. Sanjesh Mohan Thakur

2. The School Managing Committee, through its Secretary, Doranda Girls Middle School, Doranda, Ranchi

... .. Respondents

CORAM:

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants (in both cases): Mr. Sachin Kumar, Addl. A.G.-II

For Respondent No.1 (in (204/19): None

For Respondent No.1 (in 196/19): Absent

For Respondent No.2 (in 196/19): Ms. Nivedita Kundu, Advocate

Oral Order

06/Dated: 09.07.2020

None appears on behalf of respondent No.1 in any of the matters. However, it is made clear that in L.P.A. No. 204 of 2019 an order has been passed to delink that case.

Mr. Sachin Kumar, learned Addl. A.G.-II, appears on behalf of the appellants-State of Jharkhand.

By way of last indulgence, put up these matters on 23.07.2020.

It is made clear that on the next date of hearing all the sides should be well represented, because respondent No.1 has already entered his appearance and Ms. Nivedita Kundu, learned counsel, is appearing on behalf of respondent No.2.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)